

NOTES OF THE REGISTRY

Or. 31. 7. 02

for consideration
of MA. 378/02,
379/02.

MA. 609/02 for
appropriate orders.
Copy send.
for future info.

In
14/8

Bench

Or. 21. 8. 02

for consideration
of MA. 378/02 & 379/02
MA. 609/02 for
app. orders. Copy send.
for future info.

In
19/8

Bench

Divn. Bench matter

For admission
alongwith MA. 378/02 &
379/02.
MA. 609/02 for
app. orders.

In
26/8

Bench

Or. dt. 27.8.02

~~For consideration~~
alongwith MA. 378/02 &
379/02 for consideration.
MA. 609/02 for
appropriate orders.

Bench

Order dated 5.9.2002

Heard Shri D. Mohanty, the learned counsel for the applicant and Shri Ashok Mohanty, the learned senior counsel for the Kendriya Vidyalaya Sangathan.

Applicant having faced a transfer from Kendriya Vidyalaya, Angul to ^a Kendriya Vidyalaya at Himachal Pradesh has approached this Tribunal in this Original Application. Transfer is an incidence of service and the grievances, if any, relating to transfer should be redressed by the authorities only, who are the best judge in the matter. In the present case, it is submitted by Shri D. Mohanty, the counsel for the applicant that a vacancy in the post of Librarian is available at Kendriya Vidyalaya, Charbatia

(Choudwar) Dist-Cuttack; following to the transfer of Respondent No. 5. It is also submitted by the counsel for the applicant that instead of transferring him to a distant place at Himachal Pradesh, he can be adjusted by the authorities at Kendriya Vidyalaya, Charbatia. In the aforesaid premises, we dispose of this O.A. with a direction to the applicant to represent his authorities for a posting at Kendriya Vidyalaya, Charbatia as against the vacant post of Librarian. The Respondents, in the said circumstances, are directed to give due consideration to the grievances of the applicant and allow him to continue at Kendriya Vidyalaya, Charbatia (Choudwar) Dist-Cuttack, in case a vacancy of Librarian exists.

VICE-CHAIRMAN

5/9
05.09.2002
MEMBER (JUDICIAL)